

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 87360 of 2019

(Arising out of Order-in-Appeal No. MKK/464/RGD APP/2018-19 dated 04.02.2019 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigad)

M/s HPS Air Systems P Ltd.

.... Appellant

3F-2, 3rd Floor, Plot No. A-3, Wadala
Truck Terminal, Mumbai – 400037.

Versus

**Commissioner of Central Excise &
Service Tax Raigad**

.... Respondent

5th Floor, CGO Complex, CBD Belapur,
Navi Mumbai – 400614.

Appearance:

None for the Appellant

Shri S. B. P. Sinha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85168 / 2023

Date of Hearing: 09.02.2023

Date of Decision: 09.02.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. Record indicates that the matter was posted for hearing on 22.06.2022, 23.09.2022, 09.11.2022 and today. On none of the occasions, appellant appeared before this Court. It seems that the appellant is not interested in pursuing their appeal. Accordingly, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order pronounced and dictated in open court)

**(Anil G. Shakkarwar)
Member (Technical)**

Sinha/Rb